NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.109/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s. M/s. Wildoak Infrastructure and Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. MR. Himanshu Vij, Adu.] Petitienero

1/6 MR. P. R. Yadau.]

ORDER TCP No. 109/397-398/CLB/MB/MAH/2014

- 1. Petitioner's Learned representative is present.
- 2. A mistake has been pointed out in the Interim Order dated 27.10.2016. The para 2 shall now be corrected and read henceforth as under:-
 - "Respondent is seeking time to file a Reply. Time is granted. Petitioner is directed to file Rejoinder on or before 18th November, 2016 with a copy to the other side."
- 3. Although today the matter is enlisted for final hearing, however, the Petitioner is seeking time to argue the matter. Under the circumstance, a date has to be granted for final hearing but with the direction to intimate to the other side the next date of hearing with an evidence of Service of Notice.
- 4. In case there is no representation from the side of the respondent then the matter shall be proceeded Ex-Parte. The next date is **15.03.2017.**

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th January, 2017.